

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.128/(MAH)/2013  
CA No.

CORAM:

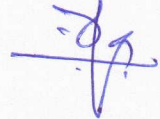
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016

NAME OF THE PARTIES: Mr. Rasik Lunia

V/s.  
M/s. Anand Shelters & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	R-2-Lunia,	Petitioner in person	

**Order**

**C.P. No. 128/397-398/CLB/MAH/2013**

1. The Petitioner is present in person. None present from the side of the Respondent.
2. Records of this case has demonstrated that in the past on various occasions the Respondent remained absent.
3. The Petitioner has also brought to the notice a CLB order dated 13.10.2013 directing the respondent to file Reply within four weeks.
4. The Petitioner has informed that so far no reply has been filed.
5. Under the circumstances the right to file a reply is hereby forfeited.
6. The Petition shall be heard on 28.10.2016
7. The Petitioner is directed to communicate the date of hearing to the other side.
8. Registry is directed to club C.P. 85 of 2013 along-with CP. 128 of 2013 , if not yet fixed for hearing.

Sd/-

Dated: 26.09.2016

Shri M.K. Shrawat  
Member (Judicial)